Free/cashless treatment for accident victims

1547. SHRI D. P. TRIPATHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government proposes to provide free/cashless treatment and basic amenities to the victims of road accidents on National Highways in the current year;
 - (b) if so, the details thereof Maharashtra; and
- (c) the details of proposal under consideration for free/cashless treatment, State/ UT-wise including Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) Ministry of Road Transport and Highways has launched three pilot project for cashless treatment of road accident victims on following stretches of National Highways:-

- (i) Gurgaon Jaipur stretch of National Highway (NH) No.8. (launched in 2013 -14)
- (ii) Vadodara Mumbai stretch of NH No. 8 (launched in 2014 -15)
- (Iii) Ranchi Rargaon Mahulia stretch of NH No. 33. (launched in 2014-15)

The objective of the project is to save lives of accident victims by providing prompt and appropriate medical care during 'Golden Hour", and thereby reduce fatalities and disabilities due to road accidents. The project envisages transport accident victims from the accident scene to hospital and, where required, from one hospital to another for treatment at a public or private hospital for the first 48 hours or ₹30,000/-, whichever is earlier. In Maharashtra, the scheme is being implemented on 120 km stretch of NH-8 by IFFCO Tokio General Insurance Company Limited.

(c) At present, there is no proposal under consideration for free/cashless treatment.

National road safety and management system

1548. DR. CHANDAN MITRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government proposes to establish a National Road Safety and Management System;
 - (b) if so, the details thereof along with its aims and objectives; and

(c) the steps taken by Government to bring in added safety on roads by way of stricter checks on issuance of driving licences and under penalties for traffic violations?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) The Ministry has drafted a new Road Transport and Safety Bill which provides for the creation of National Road Safety and Traffic Management Authority (NRSTMA) to look after all issues related to vehicle regulation and road safety. The Road Transport and Safety Bill envisages *inter-alia* to utilize technological intervention and information technology based systems to ensure efficient and safe transport systems in the country. Provision for increase of penalties for violation of traffic rules has also been made in the bill.

Accidents due to drunken driving

1549. SHRI RITABRATA BANERJEE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether accidents are increasing due to drunken driving in the country;
- (b) if so, what is the percentage during the last five years; and
- (c) what are the remedial measures adopted to curb such accidents?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) Number of road accident due to drunken driving with a percent share in driver's fault durhe last five calendar years *i.e.* (2009-2013), is given in the table below:

Year	Number of road accidents due to drivers faul	Number of road accidents due to drunken driving	% share
2009	3,81,648	27152	7.1
2010	3,89,885	31,000	8.0
2011	3,85,806	24,655	6.4
2012	3,85,934	23,979	6.2
2013	3,79,645	20,290	5.3

- (c) The following steps have been initiated by the Government to curb the number of road accidents caused by drunken driving:-
 - (i) Section 185 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of drunken driving cases.
 - (ii) Chief Secretaries/Principal Secretaries/Secretaries (Transport) of all States/